

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**Appeal No. 190 of 2013 &
IA No. 258, 259 & 260 of 2013**

Dated : 21st October, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M/s Sree Rangaraaj Ispat Industries Pvt. Ltd. ...Appellant(s)

Versus

Tamil Nadu Electricity Board & Ors. ...Respondent(s)

**Counsel for the Appellant(s): Mr. A.R.L. Sundaresan, Sr. Adv.
Mr. K. Seshadri**

Counsel for the Respondent(s): Mr. S. Vallinayagam

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Mr. K. Seshadri**

Counsel for the Respondent(s): Mr. S. Vallinayagam

ORDER

The Learned Counsel for the Respondents has filed the reply after serving copy on the other side. The Learned Counsel for the Appellant seeks some time to file rejoinder. Accordingly, he is directed to file the rejoinder on or before 01.11.2013 after serving copy on the other side.

Post the matter for final hearing on **25.11.2013 at Delhi Bench.**

(RakeshNath)
Technical Member
mk

(Justice M. KarpagaVinayagam)
Chairperson